

FORM NO. 9

Receipt of payment for carrying out scientific research under section 45(3)(c) of the Act

| Particulars | | | |
|--------------------|---|-----------------------------|---------------|
| 1. | Name of the sponsor | <i>(refer Note 1)</i> | |
| 2. | Address | <i>(refer Note 2)</i> | |
| 3. | Permanent Account Number | | |
| 4. | Email id | | |
| 5. | Contact number | Country Code | Number |
| 6. | Amount paid | <i>(in figures)</i> | |
| | | <i>(in words)</i> | |
| 7. | Mode of payment with particulars | | |
| 8. | Date of payment | <i>(dd/mm/yyyy)</i> | |
| 9. | Name of the research programme for which amount is to be used | | |
| 10. | Approved cost of the programme | | |
| 11. | Date of commencement of the programme | <i>(dd/mm/yyyy)</i> | |
| 12. | Duration of the programme | | |
| 13. | Tax year(s) for which approved | | |
| 14. | Details of the programme approved by the prescribed authority | <i>Order No. and dated</i> | |
| | | <i>Issued from file No.</i> | |
| 15. | Tax year in which this payment is made | | |
| 16. | Total amount of payments received so far, including this payment, towards this programme during the tax year mentioned in column 15 | <i>(in figures)</i> | |
| | | <i>(in words)</i> | |
| 17. | Details of payments received in earlier tax years | Tax year | Amount |
| | | (i) | |
| | | (ii) | |

Date: (Signature)

Place: (Name and Designation)

.....
(Name and address of the National Laboratory, University, Indian Institute of Technology or specified person)

Serial No. of this receipt:

Notes:

1. In case of individual, the first, middle and last name shall be provided in full without any abbreviations. In any other case also, name shall be provided in full.
2. The address shall contain Country/Region, ii. Flat/Door/Block number iii. Road/Street/Block/Sector, iv. PIN/ZIP Code, v. Post Office, vi. Area/locality, vii. District, viii. State.
3. Some of the information in the form would be pre-filled to the extent possible.
4. Amounts are in ₹ unless otherwise provided.